

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



**IA 96 of 2018 in
CP(IB) 200/NCLT/AHM/2017**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2018**

Name of the Company: Dharmendra Dhelariya
I.R.P. of Raninga Ispat Pvt Ltd.
V/s.
Pravinchandra Premjibhai Raninga & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HARMISH K. SHAH	Advocate	Applicant	
2.	Rasesh Parikh	Advocate	Respondent	

ORDER

Advocate Mr. Harmish Shah is present for the Applicant. Advocate Mr. Rasesh Parikh is present for the Respondent.

In view of the order passed by Hon'ble NCLAT in Company (AT) (Insolvency No. 140/2018) whereby the Hon'ble NCLAT please to allow the appeal by setting aside the order passed in CP(IB) 200/2018 on 21.02.2017.

For the sake of gravity, the paragraph no 21 of Co. (AT) (Insolvency No. 140/2018) is reproduced herein;

21. *"In effect, order(s) passed by the Adjudicating Authority appointing 'Resolution Professional', declaring moratorium and all other order(s) passed by the Adjudicating Authority pursuant to impugned order and action taken by the 'Resolution Professional', including the advertisement published in the newspaper calling for applications and all such orders and actions are declared illegal and are set aside. The application preferred by the 1st Respondent under Section 7 of the I&B Code is dismissed. Learned Adjudicating Authority will now close the proceeding. The Corporate Debtor is released from all the rigour of law and is allowed to function independently through its Board of Directors' from immediate effect."*



In view of the above observation made by the Hon'ble NCLAT, setting aside the order dated 21.02.2017 of admission of CP (IB) 200/2018, the IA 96/2018 arising out of CP(IB) 200/2018 is not maintainable.

Hence, the instant IA stands dismissed.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 31st day of August, 2018



HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL